

IN THE INCOME TAX APPELLATE TRIBUNAL, SURAT BENCH, SURAT

BEFORE SHRI PAWAN SINGH, JM & DR. A. L. SAINI, AM

आयकरअपीलसं./ITA No.412/SRT/2018

(निर्धारणवर्ष / Assessment Year: (2013-14)

(Virtual Court Hearing)

Chandrasinh Chittusinh Chauhan, 53/113, House No. 1027, Brahman Faliya, Post – Naroli, Via Bhilad, Silvassa.	Vs.	The PCIT, Valsad.
स्थायीलेखासं./जीआइआरसं./PAN/GIR No.: ABOPC4307K		
(Assessee)		(Respondent)

Assessee by : Shri Dhaval Mehta, AR

Respondent by : Shri Airiju Jaikaran, CIT-DR

सुनवाईकीतारीख/ Date of Hearing : 01/11/2022

घोषणाकीतारीख/Date of Pronouncement: 01/11/2022

आदेश / O R D E R

PER DR. A. L. SAINI, ACCOUNTANT MEMBER:

The present appeal is preferred by the assessee challenging the impugned order dated 31.03.2018, passed by the learned Principal Commissioner of Income Tax, Valsad [in short “the PCIT”] under section 263 of the Income Tax Act, 1961 [hereinafter referred to as “the Act”].

2. Before us, the Learned Authorized Representative (in short ‘Ld. AR), Shri Dhaval Mehta, on behalf of the assessee, submitted that assessee did not wish to press this appeal, to which, the learned Departmental Representative (in short the “the ld. DR”) did not raise any objection. Consequently, we treat this appeal as withdrawn.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

Order is pronounced on 01/11/2022 at the time of Virtual Court Hearing.

**Sd/-
(PAWAN SINGH)
JUDICIAL MEMBER**

**Sd/-
(Dr. A.L. SAINI)
ACCOUNTANT MEMBER**

सूरत /Surat

दिनांक/ Date: 01/11/2022

SAMANTA

Copy of the Order forwarded to:

1. The Assessee
2. The Respondent
3. The CIT(A)
4. Pr.CIT
5. DR/AR, ITAT, Surat
6. Guard File

By Order

// TRUE COPY //

Assistant Registrar/Sr. PS/PS
ITAT, Surat